CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



O.A.No.2746/99 M.A.No.2772/99 with O.A.No.2843/99 M.A.No.2855/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J) Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 19th day of October, 2000

O.A.No.2746/99:

1. Dr. Lalit Maini
S/o Dr. Sardari Lal
Junior Specialist
Lok Nayak Hospital
New Delhi

R/o 22, Samachar Apartments Mayur Vihar, Phase I Delhi - 91

2. Dr. Nidhi Agarwal
W/o Dr. Lali Maini
Junior Specialist
Lok Nayak Hospital
New Delhi

R/o 22, Samachar Apartments, Mayur Vihar, Phase I Delhi - 91

> R/o H.S. Type III, Mirdad Lane MAMC Campus New Delhi

4. Dr. Namita Arora W/o Shri Sanjay Arora Junior Specialist Lok Nayak Hospital New Delhi

> R/o 180, Mandakini Enclave Alaknanda, New Delhi - 19

5. Dr.Lalitha Choudhary W/o Dr. V.K. Dhull Junior Specialist, Lok Nayak Hospital New Delhi

R/o 83, New Layalpur, Delhi - 52

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6. Dr. Chandra Prabhakar S/o Shri G fol Junior Specialist Dr. N. C. Joshi Hospital New Delhi

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7. Dr. Sangeeta Sudarshan W/o Dr. P. Sudarshan Junior Specialist Dr. N.C. Joshi Hospital New Delhi

R/o AI/317, Janakpuri New Delhi - 110 058

8. Dr. Neelam Prasad W/o Dr. Pradeep Govil Junior Specialist Aruna Asaf Ali Hospital, New Delhi

R/o 3/207, Type IV Special Quarter, Sector-I
Pushp Vihar,
New Delhi

9. Dr. Deepak Batra S/o Shri K.L. Batra Junior Specialist Dr. N. C. Joshi Hospital New Delhi

> R/o 174, Ram Vihar, Delhi - 92

10. Dr. Sunita Fotedar W/o Dr. Arun Fotedar Junior Specialist L.B. Shastri Hospital Delhi

R/o A-52, Swasthi Vihar, Delhi - 92

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(By Shi k. N. R. Rillai, Adus cute)

Applicants

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Govt. of NCT of Delhi Through: The Secretary (Medical) Health & Family Welfare Department 5, Sham Nath Marg Delhi - 110 054.

Respondent

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O.A.No.2843/99

Dr. Sunita Bhatt
 Wgo Dr. Vikas Bhatt
 Junior Specialist
 L.B.S. Hospital
 Delhi - 91

R/o 369/C Pkt. II Mayur Vihar Phase I Delhi - 91

2. Dr. Rajni Khedwal
W/o Dr. P.K. Khedwal
Junior Specialise
L.B.S. Hospital
Delhi - 91

R/o J-33, Sector - 12, Noida - 201 301

3. Dr. Prashant Jain S/o Dr. P.S. Jain Junior Specialist L.B.S. Hospital Delhi - 91

R/o A-1, Swasthya Vihar Delhi - 92

4. Dr. Gurpreet Singh Sethi S/o Dr. R.S. Sethi Junior Specialist S.G.M.Hospital Delhi

R/o B2-B/16, Janakpuri New Delhi - 58

5. Dr. Anjali Sethi
W/o Dr. P.K. Sethi,
Junior Specialist
D.D.U. Hospital
New Delhi

R/o C-3/153, Janakpuri, New Delhi - 58 5 Dr. Kartik Saxena

5 O Lt.Col K.N. Saxena

junior Specialist

1 (8) Hospital

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No.5-B/1, Tilak Nagar New Delhi - 18

Anand Kumar Bansal SZO Shri Jagat Narain Tunior Specialist Libi Hospital

R/6 B-3/28, Main Wali Nagar Sunder Vihar Rev Delhi - 87

Vikas Gupta S/O Shri S.C. Bindlesh Unior Specialist UNB. Hospital Delhi

i /o MP-30, Maurya Enclave,

Pr. Rekha Dewan M/S Dr. D.K. Dewan Junior Specialist B/G.M. Hospital Celhi

k 0100-188, Vishakha Enclave, Pitamoura, Delhi.

U. Dr. Sanjeev Arora S/o late Shri V.D. Arora Junior Specialist R.T.R.M. Hospital Delhi

> R/o 108, Airport Apartments, Vikaspuri, New Dekhi

> DriMrinalini Mani W/o Dr.Chantamani Junior Specialist Tilak Nagar Colony Hospital, New Delhi

R/o JP-97, Maurya Enclave, Pirampura, Delhi - 34.

Applicants

(By Shi K. N. R. Pillai, Aduocato).

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Govt. of NCT of Delhi
Through:
The Secretary (Medical)
Health & Family Welfare Department
5, Sham Nath Marg
Delhi - 110 054. ... Respondent

(By Shri Rajinder Pandita, Advocate)

ORDER (Oral)

Justice V. Rajagopala Reddy:

response to an advertisement made by the Government of NCT of Delhi inviting applications filling up the posts of Junior Specialists, on contract basis, and consolidated salary on of Rs.15,000/- Per Month without NPA, applicants having been applied for the same, were appointed to the post of Junior Specialist in the various vacancies of specialities in the various medical institutions under the Government of NCT of Delhi. They were initially appointed for a period of six months vide order dated 12.10.1998 and they have been extended for a period of six months on ad hoc basis vide order dated 19.4.1999, after artificial breaks of 2 to 7 days in between. Specialists Gr.II in Central Health Service are in the pay scale of Rs.10,000-15200 with usual allowances and NPA. Before the expiry of one year period t.he applicants approached this Tribunal for their continuance as Junior Specialists, with all benefits and allowances as are payable to the regular Specialists Gr.II in Central Health Service. While issuing notices, this Tribunal vide order dated 28.12.1999 ordered that they shall not be replaced by ad hoc appointments of fresh Doctors until the regular appointments are made subject to the availability the vacancies. The applicants have thus been continuing in service as on date. Learned counsel for

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applicants placing reliance upon the Dr. (Mrs.) Sangeeta Narang & Others Vs. Delhi Administration & 1988(6) ATC 405 a decision of the Principal Others. Govt. of NCT of Delhi Bench and Vs. etc., CWP No.3641/98, a Judgement of the V.S.Chauhan, Delhi High Court dated 11.9.1998, strongly urges that in the circumstances of the case, the applicants are equally entitled for the reliefs granted in the above judgements.

- 2. The learned counsel for the respondents however submits that the OA itself is not maintainable as the applicants filed the OA without making any representation to the Government. It is also the contention of the learned counsel for the respondents that the OA is premature. The applicants, it is further contended, are not entitled for the same for continuing in service as their appointment is for a specific period on contract basis and after expiry of the period they will have to quit. It is also stated that even if they be continued they are not entitled for pay as payable to regular Specialists Gr.II in Govt. of India.
- a. The preliminary objection as to the maintainability of the OA has to be considered. The learned counsel for the respondents submits that before approaching this Tribunal two conditions are required to be complied with. One is, a person should be aggrieved by an order and two he must have filed an appeal or representation, and awaited for its disposal for six months. Both the conditions are not complied with he argues. We do not agree. In the present case



appointment of the applicants was for a brief which itself gave a cause of action to approach the Tribunal, as according to them, they are entitled to be continued till the regularly appointed junior specialists are selected and appointed in their The applicants are also aggrieved of their place. appointment on a consolidated pay. Thus, on both grounds the applicants are aggrieved. The question of making representation and waiting for six months would not also arise as by that period their period of አና/ሩ beg expired. appointment would In fact, similar objection has also been considered by the Tribunal in J.P.Pallia and Others Vs. Govt. of NCT Delhi, OA No.2564/97 and batch which rejected contention. In the circumstances, we do not find any merit in this contention. The decision cited by learned counsel, i.e., Kumari Pritu Chopra Vs. Managing Director, M.P. Hastshilp Vikas (Delhi), AISLJ 2000(2) HC(Delhi) P-197 (CW No.1006/98) is applicable in this case.

4. We have carefully considered the contentions raised in this case. It is no doubt undemiable that the applicants are appointed contract/ad hoc basis on a consolidated pay and in the ordinary course, ad hoc appointees cannot be heard to say that they have a right to continue after the . contract period is expired. The case of the applicants, however, should be viewed placing it on a different pedestal. However, in the present case, the proceedings dated 24.4.1998 of the Government of India are brought to our notice which read as under:

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final decision could be taken on "As no issue regarding the encadrement of these posts in CHS, keeping in view the observations of the former PM of Health & Family Welfare. Till such time Minister posts encadred in CHS, the Ministry these are Health will not be in a position to initiate recruitment process as they would continue to be under the control of Govt. of NCT only, for all practical ses. Therefore, it is, suggested that till such a decision is taken on the issue of encadrement of the posts of Specialists in GNCT, Delhi in CHS, if considered necessary and expedient, the Govt. of may go in for regular/adhoc/contract appointment.

it is clear that as the 5. Thus, posts Specialists in Govt. of NCT have not been encadred, the Ministry of Health would not be in position to initiate the recruitment process and all posts are under the control of the Govt. NCT the Therefore, Government of Delhi. India has of suggested, as it was not possible to categorically appoint Junior Specialist, the Government of NCT was permitted to go on appointing the Doctors "on regular/ad hoc/contract basis". It is not the case of respondents that posts having now the so that the regular appointments could be encadered view of these circumstances, In taken up. has, perforce, to continue with the ad hoc Government appointees to the posts of the Junior Specialists. the back ground of this situation, the Government cannot be heard to say that the applicants should not be continued or that they should continue only on contractual and on consolidated basis. They are entitled for continuance on the same terms on which the regular Specialists appointed under the Central Services with all attendant benefits like NPA, Health but only till the Junior Specialists etc. are encadered and regular recruitment has been taken their posts have been filled up by the Govt. of India. We are supported, in our view, with

Dr.Sangeeta Narang's case(supra). In that case also the question of continuation and payment of regular pay and allowances to Junior Medical Officers appointed on contractual and ad hoc basis has been considered by the Tribunal (Principal Bench) and allowed the claims made by the Junior Doctors. The OA was disposed of with the following directions:

we quash the impugned orders in all that all the Junior applications and hold these Medical Officers, Grade II appointed purely on ad hoc of basis would be entitled to the same pay scale Rs.700-1300 and allowances as also the same benefits leave, maternity leave increment on completion year and other benefits of service conditions one Junior Medical admissible Officers to the in the pay scale appointed on regular basis of Further, notwithstanding the break of Rs.700-1300. one or two days in their service as stipulated in their appointment letters, etc, they shall be deemed to have continued in service ever since the day of their first appointment. As far, the days on which did not actually discharge the duties on account they breaks, etc. at the end of 90 artificial we direct that the said period would count as days, continuity of service and the same will be duty treated as leave to which the applicants will entitled at par with regular Junior Medical Officers, Grade.II."

The SLP filed against this Judgement 6. Similar is the decision of the Delhi High Court in Dr. V.S.Chauhan's case and the SLP filed against the said judgement has also been dismissed by the Supreme Court. Thus, it is clear that the claims of the applicants are covered by two judgements which Learned have been upheld by the Supreme Court. counsel for the respondents, Shri Rajinder Pandita, cited several decisions in support of his contention that basically the contract employees or employees appointed on ad hoc basis are only governed by of their appointments and they do not have any terms for parity of pay scales with regularly appointed employees as per their recruitment rules.



This contention is unexceptional. However, in view of the factual matrix of the case, as stated supra as the Government is unable to proceed to recruit Junior Specialists on regular basis and the necessisity of the Junior Specialists to attend to the medi care which is pitiably lacking in the hospitals of the Govt. and the serpentine cues of the poor patients ever on the increase the Govt. cannot afford to dispense with their services. It is also necessary for the Government to pay the specialist doctors keeping with the dignity of their profession and considering their super speciality qualifications. Doctors have been chosen from among the meritorious among the students. They would have undergone rigorous training to complete their course for long years and it is eminently desirable for the Government to pay them suitable pay for their life saving services.

- 7. The contention of the learned counsel for the respondents that the applicants should be given the benefits only prospectively but not retrospectively is not valid. There can be no reason to deprive them of the benefits, as the same was also given retrospectively, in Sangeeta Narang's case (Supra).
- 8. In the circumstances and also in view of the Judgements of the Tribunal and the High Court as well as the Supreme Court, we allow these two OAs. Respondents shall continue the applicants in service paying the same pay scales as are being paid to the regularly appointed Junior Specialists Gr.II in the

of India with all attendant benef

Government of India with all attendant benefits, from the date of their respective initial appointments on contractual basis. The direction shall be implemented within a period of three months from the date of receipt of a copy of this order.

(GOVINDAN'S. TAMPI)

(V.RAJAGOPALA REDDY) VICE CHAIRMAN(J)

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